

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 427
IB-620/ND/2020

IN THE MATTER OF:

M/s. Juno Consultants Pvt. Ltd.

...PETITIONER

Vs.

M/s. Plantronics India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 04.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Sumedha Dua, Adv.

For the Respondent/ Corporate-debtor :

For the Resolution Professional :

ORDER

Heard the submissions made by the counsel for the operational creditor. Ld. Counsel for the operational creditor has submitted that the corporate debtor has paid the dues and they want to withdraw the matter. The counsel for the operational creditor is directed to file an appropriate application for withdrawal in the matter. Post the matter to 23rd December, 2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**